

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:4434  
ANSWERED ON:17.12.2009  
CONCESSIONS TO CHEMICAL COMPANIES  
Rathod Shri Ramesh

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) whether some chemical companies have demanded concessions during the recession period;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) & (b): Yes. Some chemical companies had demanded concessions during the recession period. These included reduction in Central Excise Duty from 14% -8%, roll back of Import Duty of 5% on Naptha, levy of crisis duty (10%) on all chemicals, intermediates, dyes, pigments and pesticides, expeditious disposal of Anti Dumping/ Safeguard Measures, fiscal reliefs to SMEs and provision of low cost credit to them.

(c) : The Government has taken the following decisions in this regard:

- (i) Reduction of Excise Duty from 14%-10% and then from 10%-8%.
- (ii) Anti Dumping Duty/Safeguards were imposed in respect of following:

Soda Ash Imposition of Safeguard Duty- 20%

Caustic Soda Imposition of Safeguard Duty- 15%

Carbon Black Anti Dumping Duty - \$78\$195 per MT Country specific

- (iii) DEPB rates were restored to March, 2008 level.
- (iv) 150% weighted deductions of expenditure on R&D for recognized R&D Units.
- (v) Period of credit for exports was increased from 180 days to 270 days.